

ITEM NO.14

COURT NO.14

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 31931/2017

(Arising out of impugned final judgment and order dated 30-06-2017 in CMAMD No. 279/2013 passed by the High Court of Judicature at Madras at Madurai)

K. RAMYA & ORS.

Petitioner(s)

VERSUS

NATIONAL INSURANCE COMPANY LTD. & ANR.

Respondent(s)

(IA No. 125418/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES)

Date : 14-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. K. Radhakrishnan, Sr. Adv.

Dr. Joseph Aristotle S., AOR

Ms. Nupur Sharma, Adv.

Mr. Shobhit Dwivedi, Adv.

Mr. Sanjeev Kr. Mahara, Adv.

For Respondent(s)

Mr. Hetu Arora Sethi, AOR

Mr. Rahul Jain, Adv.

Mr. S.P. Jain, Adv.

Ms. Sakshi Kakkar, AOR

Mr. Shakti Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application seeking permission to file additional documents is allowed.

Heard Mr. K. Radhakrishnan, learned Senior counsel appearing for the petitioners - claimants and Ms. Hetu Arora Sethi, learned

Advocate-on-Record appearing for Respondent No.1 at a considerable length.

Learned Senior counsel for the petitioners has given compilation of Judgments in the Court today, which is taken on record.

Learned Advocate-on-Record for Respondent No.1 is permitted to file compilation of Judgments within four days.

Hearing is concluded.

The Judgment/Order is reserved.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)